

**Sayed Soheil S/O. Sayed Jakeer Banadar & Ors. Vs State Of Karnataka
(Through Dharwad Town Police Station, Dharwad) Rep.By H.C.G.P., High
Court Building Bench, Dharwad**

Court: Karnataka High Court, Dharwad Bench

Date of Decision: Jan. 23, 2025

Hon'ble Judges: Ravi V. Hosmani, J

Bench: Single Bench

Advocate: Kiran M. Goli, Girija S.Hiremath

Final Decision: Dismissed

Judgement

Ravi V.Hosmani, J

1. Learned counsel for petitioners has filed a memo stating that present application was filed prior to filing of charge-sheet. Bail application filed

subsequent to filing of charge-sheet has been allowed and bail is granted, therefore, present petition may be dismissed as not pressed.

2. In view of memo, petition is dismissed as not pressed.